

MEGHALAYA LEGISLATIVE ASSEMBLY

BULLETIN PART – I

THURSDAY, 11th APRIL, 2013.

The House met at 10 a.m. with the Hon'ble Speaker in the Chair, and transacted business till 2 p.m. The day was allotted for transaction of Private Members' Business.

1. Questions:

Starred Questions No. 80-90 and Unstarred Questions No. 10-13 were taken up and disposed off.

2. Call Attention Notice:

A Call Attention Notice was tabled by Shri Ardent M. Basaiawmoit, MLA under Rule 54(1) of the Rules and Procedure and Conduct of Business to the news item published in "The Shillong Times", dated 03-02-2013, under the caption "GNLA attacks Williamnagar Jail; Deputy Jailor killed".

Smti. R. Warjri, Minister Home(Police) replied.

3. Resolution:

Shri C. R. Marak, MLA moved Resolution No.1 (Second Batch):

"Whereas, the present appointment of the employees in different offices of all districts, Directorate offices and Secretariat offices of Meghalaya are being done on contract basis.

Whereas, the appointment of employees on contract basis are facing problems in their services.

Therefore, this House do now resolve to abolish contract basis appointments".

Dr. Mukul sangma, Chief Minister replied.

Shri C. R. Marak, MLA then withdrew his Resolution after he was satisfied with the reply of the Chief Minister.

Shri Paul Lyngdoh, MLA moved Resolution No.2 (Second Batch):

"This House do now resolve to recommend to the Parliament of India that the North-East Re-organisation Act 1971 be suitably amended to facilitate the inclusion of Villages under Block-I and II into the State of Meghalaya".

(Shri R. V. Lyngdoh, MLA was in the chair at 11:35 a.m.)

Other Members who participated were Shri Metbah Lyngdoh, MLA, Shri Ardent M. Basaiawmoit, MLA, (Hon'ble Speaker was in the chair at 12:10 p.m.) Dr. Donkumar Roy, MLA, Dr. Jemino Mawthoh, MLA.

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Dr. Mukul Sangma, Chief Minister replied.

Shri Paul Lyngdoh, MLA withdrew his Resolution after he was satisfied with the reply of the Chief Minister.

4. Motion:

Motion No.7 of Shri H. S. Lyngdoh, MLA.

The mover of the motion was not present. He also had not initiated any discussion. Therefore, Motion No.8 was then taken up.

Motion No.8 was moved by Shri James K. Sangma, MLA:

The Text of the Motion reads as follows:

This House do now discuss “the poor functioning of the Power Department with reference to the slow progress of implementation of R.G.G.VY. in the State”.

Shri Clement Marak, Minister Power replied.

Motion No.9 of Shri C. R. Marak, MLA was not taken up as the mover was not present.

Motion No.1 (Second Batch) which stands in the name of Shri T. Chyne, MLA was then taken up. The text of the motion reads as follows:

This House do now discuss ‘the need of mechanism to check influx of illegal Migrants to the State especially outside Labourers”.

(Shri R. V. Lyngdoh, MLA was in the Chair at 1:30 p.m.)

Other Members who participated were Shri Embhah Syiemlieh, MLA and Shri James K. Sangma, MLA.

(Hon’ble Speaker was in the Chair at 1:50p.m.)

Dr. Mukul Sangma, Chief Minister replied but could not complete due to shortage of time.

5. Adjournment:

Since there was no more Business to be transacted, the House was adjourned till 10 a.m. on Friday, the 12th April, 2013.

**Dated Shillong,
the 11th April, 2013.**

**Comm. & Secretary,
Meghalaya Legislative Assembly.**